

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

19.19½ hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL, 1990

As amended by Rajya Sabha

[English]

ADDITIONAL SECRETARY: Sir, I lay on the Table the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, which has been returned by Rajya Sabha with amendments.

(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats. Let us decide what is our programme.....

(Interruptions)

SHRI A. CHARLES (Trivandrum): Sir, the birth anniversary function of Dr. Radhakrishnan is being held in the Parliament House Annexe. We are not able to attend that function because of our presence in the House. (Interruptions)

MR. DEPUTY SPEAKER: I have heard you all. Now, let us decide whether we can continue the debate.

SHRI L. K. ADVANI (New Delhi): Mr. Deputy Speaker, Sir, if I have hear him correctly, I think the Additional Secretary has just now reported that the Prasar Bharati Bill has been returned to our House with amendments. May we know from the Go-

vernment how this Government propose to deal with it because it has come with amendments. The House will have to consider those amendments again. We feel that the House should be informed of this.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): There were two amendments which the Government have accepted and I was informed that the Bill with the amendments has been passed by that House. I do not know whether it has reached this House...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYAPAL MALIK): It has reached and we are going to discuss these amendments tomorrow. (Interruptions)

19.22 hrs.

DISCUSSIONS UNDER RULE 193

**Decision on Mandal Commission
Report
and**

Measures for Promotion of Employment for the Youth in Addition to Reservation for Socially and Educationally Backward Classes
—Contd.

[English]

MR. DEPUTY SPEAKER: Mr. Sathe has spoken and Mr. Somnath Chatterjee has spoken. Let one more Member speak. Let us go upto 7.30 p.m. and then we adjourn. Shri Janeshwar Mishra to speak.

(Interruptions)

DR. THAMBI DURAI (Karur): Who decided that we have to sit upto 7.30 p.m.? We are not agreeing to this decision. The decision must be